## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NOS. 1135 & 1136 OF 2018 IN DFR NO. 2742 OF 2018

Dated: 10<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of :

Clean Max Power Projects Private Limited & Ors. Versus				Appellant(s)
Bangalore Electricity Supply C				Respondent(s)
Counsel for the Appellant(s)	:	Ms. Princy Ponnan		
Counsel for the Respondent(s)	:	Mr. Balaji Srinivasan Ms. Pallavi Sengupta		R-1

### ORDER IA NO. 1135 OF 2018 - (Application for leave to file)

We have heard learned counsel, Ms. Princy Ponnan, appearing for the Appellant. The learned counsel appearing for the Appellant submitted that, in the light of the statement made in the application, the same may kindly be accepted and IA may kindly be allowed and leave to file the appeal may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, the same is accepted. Accordingly, the IA is allowed.

# IA NO1136 OF 2018 - (Application for Condonation of Delay)

Learned Counsel, Mr. Balaji Srinivasan accepts notice on behalf of Respondent No.1.

The learned counsel appearing for the Respondent No. 1 prays for some reasonable time to file the reply to the instant IA.

Submission made by the learned counsel appearing for the Respondent No. 1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file reply in the instant IA on or before 28.09.2018 after serving copy to the learned counsel for the opposite sides.

List the matter on <u>24.10.2018</u> as requested by the learned counsel appearing for Respondent No.1.

(S.D. Dubey) Technical Member Bn/pr (Justice N.K. Patil) Judicial Member